

employment contract. Indian Missions in Gulf Countries have informed that there is no report of large scale return of Indians even in the context of the global economic slowdown. The report from United Arab Emirates (UAE) indicates that, though the exact figure is not available, about 50,000 to 1,50,000 emigrants have returned because of delay in execution of projects. They have come on leave without pay expecting to return when the economic situation improves.

- (b) Such information is not maintained.
- (c) Does not arise.

Amendment in RTI Act

2182. SHRI T.T.V. DHINAKARAN: Will the PRIME MINISTER be pleased to state:

- (a) whether it is proposed to amend the Right to Information Act;
- (b) if so, the details thereof;
- (c) whether some reservation against the proposal has been expressed by several quarters; and
- (d) if so, in what manner it proposed to address the issue?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (d) The Government proposes to strengthen right to information by suitably amending the laws to provide for disclosure by government in all non strategic areas. In this regard, it is proposed to review the second schedule to the Right to Information Act, 2005 and make rules for more disclosure of information by public authorities. Government has received representations expressing doubts about the proposed amendments. Non-Government Organisations and social activists will be consulted on the proposed amendments.

Cases forwarded to CBI by Maharashtra

2183. SHRI Y.P. TRIVEDI: Will the PRIME MINISTER be pleased to state:

- (a) the number of cases that have been forwarded to CBI for investigation by the State Government of Maharashtra since 2001 along with the list of such cases;
- (b) the details of such cases that have been investigated and completed so far;
- (c) the number of cases pending with CBI untouched; and
- (d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The State Government of